

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 3015
TO BE ANSWERED ON 12.12.2016

IMPLEMENTATION OF PMGSY IN MAHARASHTRA AND WEST BENGAL

3015. SHRIMATI RAJANI PATIL:
SHRI P. BHATTACHARYA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the status of implementation of the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Maharashtra and West Bengal;
- (b) whether the special relaxation in norms for some States have come into force;
- (c) if so, whether the relaxed norms have increased the pace of implementation; and
- (d) if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): Status of implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY) in the States of Maharashtra and West Bengal (since inception, upto October, 2016) are as under:

(Rs in crore & length in km)

	Value of Proposals cleared	Road length cleared	Road length completed	Funds released	Expenditure (as reported by the State)
Maharashtra	8156	27040	24259	6257	6826
West Bengal	11081	25356	21089	7691	8489

(b) to (d): 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network with a population of 500 persons (as per 2001 Census) and above in plain areas. In respect of 'Special Category States' (North-East, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), the Desert areas, the Tribal (Schedule V) areas and

Selected Tribal and Backward districts as identified by the Ministry of Home Affairs/Planning Commission, the objective is to connect eligible unconnected habitations as per Core-Network with a population of 250 persons and above (Census 2001). In the critical Left Wing Extremism (LWE) affected blocks (as identified by MHA), additional relaxation has been given to connect habitations with population 100 persons and above.

Implementation of PMGSY in LWE districts faces certain challenges on account of law and order problem, non-availability of forest land, shortage of raw materials, low execution capacity and contracting capacity of the State Government. In view of these challenges, certain relaxations have been provided to LWE Affected districts, including such districts situated in the States of Maharashtra and West Bengal under PMGSY which are as under:

- (i) All habitations in LWE Districts, whether in schedule-V areas or not, with a population of 250 and above (in 2001 census) will be eligible for coverage under PMGSY as against the population of 500 in other areas.
- (ii) In LWE districts, cost of bridges up to 100 meters under PMGSY will be borne by the Government of India as against 75 meters for other areas.
- (iii) In case of LWE districts, the minimum tender package amount is reduced to 50 lakhs.
- (iv) The time limit up to 24 calendar months would be allowed for completion of PMGSY works. However, no extra liability, if any, on account of cost escalation shall be met from the programme fund provided by the Ministry of Rural Development, Government of India.
- (v) While formulating estimates and preparing DPRs, cost of insurance premium against risks such as damaging or burning of plants and machinery etc. of contractors can also be included.
- (vi) The difference in cost between Cement Concrete (CC) road and bituminous road would be shared by Centre and States concerned in the ratio of 90:10 instead of 50:50 in the case of other States. Proposals of such CC roads up to 20% of the total newly proposed roads in the highly affected blocks can be accepted as against 10% in respect of other States.
- (vii) General approval under Section 2 of Forest (Conservation) Act, 1980 for diversion of forest land up to 5 ha for selected public infrastructure projects in LWE districts has been given.
- (viii) Special dispensation in awarding of PMGSY works with repeated non-responsive tenders, in selected LWE districts, on nomination basis, to enable early completion of sanctioned PMGSY works where repeated tenders (at least two) have not elicited any response.

For accelerated execution of PMGSY in the States, the Ministry of Rural Development in consultation with the Ministry of Finance and the State Governments, has formulated an Action Plan to complete the connectivity mandate of the balance eligible habitations under PMGSY-I by March, 2019, before the earlier set target date of 2022. Accordingly, all State governments have also formulated annual action plan for 2016-17 to complete all sanctioned PMGSY road works within the stipulated time frame.
